

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No. 177 of 2019**

**IN THE MATTER OF:**

**Calcutta Rubber Factory Pvt. Ltd. & Ors.**

**...Appellants**

**Versus**

**Registrar of Companies,  
Delhi & Haryana**

**...Respondent**

**Present:**

**For Appellant :**

**Ms. Ashish Middha, Advocate**

**O R D E R**

**05.07.2019** Learned counsel for the Appellant submits that the Registrar of Companies have not followed Section 248 or the rules under the Companies Act, 2013 and the name of the company was strike of on 30<sup>th</sup> June, 2017.

Let notice be issued on the respondent by Speed Post. Requisite along with process fee, if not filed, be filed by 8<sup>th</sup> July, 2019. If the appellant provides the *e-mail* address of respondent, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on **6<sup>th</sup> August, 2019** before the appropriate Bench.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc